

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 181 OF 2018 &
IA NO. 685 OF 2018

Dated: 29th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

The Impetus Associates LLP

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Senthil Jagadeesan
Ms. Suriti Chowdhary

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Siddhanth Kohli
Ms. Garima Jain
Mr. Mayank Kshirsagar for R-2 & 3

ORDER

(IA NO. 685 – Application for interim directons)

The learned counsel appearing for the Respondent Nos. 2 &3 prays for six weeks time to enable them to file reply and thereafter, learned counsel appearing for the Appellant prays for three weeks to file rejoinder.

Submissions made by the learned counsel for the Appellant and learned counsel appearing for Respondent Nos. 2 &3 , as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 may file the reply on or before 10-10-2018, after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file rejoinder on or before 02-11-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on 12-11-2018.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member